

(2018) 02 CHH CK 0287**Chhattisgarh High Court****Case No:** Writ Petition (C) No. 414 Of 2018

Anand Machhua Sahkari Samiti

APPELLANT

Maryadit Kanchan Nagar

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Feb. 16, 2018**Hon'ble Judges:** Sanjay K. Agrawal, J**Bench:** Single Bench**Advocate:** Rakesh Pandey, B. Gopa Kumar**Final Decision:** Disposed Of**Judgement**

Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioner would submit that petitioner has been granted fishing rights by Chief Executive Officer, Janpad

Panchayat, Ramchandrapur, District Balrampur by order dated 05.12.2017 but the forest authorities are interfering with their rights and the fishing

activities are not being allowed.

2. I have heard learned counsel for the petitioner.

3. On careful perusal it appears that no such documents has been filed demonstrating that after 05.12.2017 any fishing rights of petitioner has been

interfered with. Even otherwise, the petitioner is at liberty to proceed in accordance with law and also to approach the jurisdictional Court for

protection of their rights in accordance with law.

4. No such writ can be issued at this stage restraining respondents No. 5 and 6. Accordingly, the writ petition is disposed of with aforesaid liberty

reserved in favour of the petitioner.